



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
JODHPUR**

D.B. Civil Writ Petition No. 2786/2020

Suo-Moto

----Petitioner

Versus

State Of Rajasthan

----Respondent

Mr. Farzand Ali, GA-cum-AAG with Mr. Abhishek Purohit
Mr. Harshad Bhadu, Amicus Curiae
Mr. Kailashdan Ratnu, Addl. DCP, Licensing
Mr. Himmat Singh, HC 249



**HON'BLE MR. JUSTICE SANDEEP MEHTA
HON'BLE MR. JUSTICE VIJAY BISHNOI**

Order

15/07/2021

Shri Farzand Ali, learned AAG-cum-GA has moved an application for impleading Central Bureau of Narcotics, Narcotics Control Bureau, Controller Drugs and Cosmetics Act and Social Justice and Empowerment Department, Rajasthan as parties in this writ petition. He urges that impleadment of these departments is absolutely essential to sub-serve the purpose for which the instant Suo-Moto PIL has been registered.

We consider the submissions made by the learned AAG to be justified and thus, the application is allowed. Notice of the Suo Moto PIL be issued to the newly impleaded parties. Shri Mukesh Rajpurohit, learned ASG is directed to appear on behalf of Union of India. He shall seek instructions on behalf of the Central Bureau of Narcotics, the Narcotics Control Bureau and the Controller Drugs and Cosmetics Act. Shri Farzand Ali, learned AAG shall instruct Shri Anil Gaur, AAG to appear on behalf of the Social Justice and



Empowerment Department, Rajasthan, in this matter. Names of Shri Mukesh Rajpurohit, learned ASG and Shri Anil Gaur, learned AAG shall henceforth be shown in the cause list. Shri Farzand Ali, learned AAG may provide soft copies of all the documents collected so far to the learned ASG. A copy of the order dated 14.02.2020 shall also be provided to him. Response be filed by the next date of hearing.

Shri Farzand Ali, learned AAG has also placed on record the response on behalf of the State of Rajasthan and the Director General of Police (DGP), elaborating upon the steps taken so far to curb illicit trade of Narcotics Drugs and Psychotropic Substances (NDPS) and the proposed steps to ensure that this menace is totally obliterated.

Shri Harshad Bhadu, Advocate submits that he wants to assist the Court in this matter as an Amicus Curiae. He is permitted to do so.

List on 30.07.2021.

(VIJAY BISHNOI),J

1-/Devesh/-

(SANDEEP MEHTA),J

सत्यमेव जयते